

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, SOUTHERN ZONE AT
CHENNAI

APPEAL NO. 30 of 2025 (SZ)

BETWEEN
ARJUN GOPALARATNAM

.... Applicant/Appellant

AND

State Environment Impact Assessment Authority and Ors.

...Respondent/Respondents

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DATED AT CHENNAI ON THIS THE 13th DAY OF JUNE, 2025


M/s. M VIJAYA MEHANATH
S SARAVANAN
R SURESH
E KARTHIKEYAN
K NAROTHAM DOSS

COUNSEL FOR 2nd RESPONDENT

74-76. II Floor, Marshalls road, Egmore, Chennai - 600 008

Email : saleemperson@gmail.com Ph - 9500069660



நக.எண். 47/க்யூ3/2019,
நாள். 20.10.2020

உதவி இயக்குநர் அலுவலகம்,
புவியியல் மற்றும் சுரங்கத்துறை,
காஞ்சிபுரம்.

அறிவிக்கை

பொருள் : கனிமங்களும் குவாரிகளும் - சாதாரண கற்கள் மற்றும் கிராவல் மண் - காஞ்சிபுரம் மாவட்டம் - உத்திரமேரூர் வட்டம் - எடமச்சி கிராமம் - புல எண்கள். 367/1, 367/2, 368/1G, 368/1H, 368/1I, 376/1, 376/2, 376/3, 376/4, 376/5 - மொத்த பரப்பு 2.77.00 - பட்டா நிலங்கள் - சாதாரண கற்கள் / கிராவல் மண் வெட்டி எடுக்க திரு.R.கிரிதரன் த/பெ. ராஜேந்திரன் என்பவர் தமிழ்நாடு சிறுகனிம சலுகை விதிகள் 1959 விதி எண்.19(1) -ன்கீழ் மனு செய்தது - அங்கீகரிக்கப்பட்ட சுரங்கத்திட்டம் மற்றும் - மாநில அளவிலான சுற்றுச்சூழல் தாக்க மதிப்பீட்டு ஆணையத்தின் ஒப்புதல் பெற்று அளிக்க தெரிவித்தல் - தொடர்பாக.

- பார்வை :
1. திரு.R.கிரிதரன் த/பெ. ராஜேந்திரன், எண்.12/113, 1வது மெயின்ரோடு, மூகாம்பிகை நகர், சிக்கராயபுரம் விரிவு, கெருகம்பாக்கம், சென்னை - 600 128 என்பவரின் விண்ணப்பம் பெறப்பட்ட நாள்.24.02.2020.
 2. காஞ்சிபுரம் சார் ஆட்சியர் அறிக்கை எண். நக.777/2020/அ1, நாள்.04.09.2020.
 3. உதவி இயக்குநர் மற்றும் உதவி புவியியலாளர், புவியியல் மற்றும் சுரங்கத்துறை, காஞ்சிபுரம் அவர்களின் கூட்டு இடப்பார்வை அறிக்கை நாள் :07.10.2020.
 4. அரசாணை எண்.Ms.79, தொழில் (எம்.எம்.சி.1) துறை, நாள். 06.04.2015.
 5. அரசாணை எண்.Ms.No.169, தொழில் (எம்.எம்.சி.1) துறை, நாள். 04.08.2020.
 6. அரசாணை எண்.Ms.No.208, தொழில் (எம்.எம்.சி.1) துறை, நாள். 21.09.2020.

காஞ்சிபுரம் மாவட்டம், உத்திரமேரூர் வட்டம், எடமச்சி கிராமம், புல எண்கள்.367/1 (0.08.50), 367/2 (0.20.00), 368/1G (0.26.00), 368/1H (0.11.50), 368/1I (0.12.50), 376/1 (0.29.00), 376/2 (0.12.00), 376/3 (0.33.50), 376/4 (1.15.00), 376/5 (0.09.00) மொத்த பரப்பு 2.77.00 ஹெக்டேர் பட்டா நிலத்தில் சாதாரண கற்கள் மற்றும் கிராவல்மண் வெட்டியெடுக்க ஐந்து ஆண்டுகளுக்கு க சென்னை - 600 128, கெருகம்பாக்கம், சிக்கராயபுரம் விரிவு, மூகாம்பிகை நகர், 1வது மெயின்ரோடு எண்.12/113 என்ற முகவரியில் வசிக்கும் திரு.R.கிரிதரன் த/பெ. ராஜேந்திரன் என்பவர் குவாரி குத்தகை உரிமம் கோரி



விண்ணப்பித்துள்ள மனுவின் பேரில் காஞ்சிபுரம், சார் ஆட்சியர் மற்றும் காஞ்சிபுரம், புவியியல் மற்றும் சுரங்கத்துறை, உதவி இயக்குநர் (கனிமம்) ஆகியோர் மேற்காணும் விண்ணப்ப புலங்களில் தமிழ்நாடு சிறுகனிம சலுகை விதிகள் 1959 திருத்திய விதி எண்.19(a), (b), (c) மற்றும் 20-ன் கீழ் பார்வை 6-ல் கண்ட அரசாணையின்படி பத்து ஆண்டுகளுக்கு சாதாரண கற்கள் மற்றும் கிராவல் மண் குவாரி குத்தகை அனுமதி கீழ்க்கண்ட நிபந்தனைகளுக்குட்பட்டு வழங்கலாம் என பார்வை 2 மற்றும் 3-ல் கண்டவாறு பரிந்துரை செய்துள்ளனர்.

1. விண்ணப்பப் புலங்களுக்கு அருகிலுள்ள அரசு புறம்போக்கு மற்றும் பட்டா நிலங்களுக்கு முறையே 10 மீட்டர் மற்றும் 7.5 மீட்டர் பாதுகாப்பு இடைவெளிவிட்டு குவாரிப்பணி செய்யப்பட வேண்டும்.
2. விண்ணப்பப் புலங்களுக்கு மேற்கே உள்ள ஏரி உள்வாய் நீர்நிலை புறம்போக்கு புல எண்கள்.371, 372, 373-ல் எவ்வித ஆக்ரமணங்கள் செய்யக்கூடாது மேலும் 50 மீட்டர் பாதுகாப்பு இடைவெளிவிட்டு பராமரித்து குவாரிப்பணி செய்யப்பட வேண்டும்.
3. விண்ணப்ப புலங்களுக்களுக்கு இடையே அமைந்துள்ள கல்லாங்குத்து புறம்போக்கு புல எண்.369 இப்புலத்தினை எவ்வித மாறுதல்கள் செய்யாமல் பூமியில் உள்ளவாறே பராமரிக்க வேண்டும். மேலும் இப்புலத்திற்கு 10 மீட்டர் பாதுகாப்பு இடைவெளிவிட்டு குவாரிப்பணி செய்யப்பட வேண்டும்.
4. விண்ணப்ப புலங்களுக்களுக்கு கிழக்கே புல எண். 258 முதல் 274 வரை அமைந்துள்ள எடமச்சி சமூகநலக்காடுகளுக்கும், மேலும் மேய்க்கால் நிலத்தில் அ பதிவேட்டின்படி புலஎண். 379 சமூக நலக்காடுகள் என உள்ளதால் இப்புலங்களினை எவ்வித மாறுதல்கள் செய்யாமல் பூமியில் உள்ளவாறே பராமரிக்க வேண்டும். மேலும் இப்புல எண்.379-னை ஒட்டியுள்ள விண்ணப்பப் புல எண்கள்.367/1, 367/2, 376/4க்கு 60 மீட்டர் பாதுகாப்பு இடைவெளிவிட்டு கம்பி வேலி அமைத்து குவாரிப்பணி செய்யப்பட வேண்டும்.
5. விண்ணப்ப புல எண்.376/1-ல் தென்மேற்கிலிருந்து வடகிழக்கு வழியாக குறைந்த மின்னழுத்த கம்பி செல்கிறது. எனவே குவாரி குத்தகை வழங்குவதற்குமுன் அகற்றப்படவேண்டும் என்ற நிபந்தனைபுடனும், இல்லையேல் பாதுகாப்பு இடைவெளி 50 மீட்டர் விடப்பட்டு குவாரிப்பணி செய்யப்பட வேண்டும்.
6. தமிழ்நாடு சிறுகனிம சலுகை விதிகள் 1959 விதி எண்.41-ன்படி விண்ணப்ப புலங்களுக்கு ஏற்பளிக்கப்பட்ட சுரங்கத்திட்டம் (Approved Mining Plan) ஒப்புதல் பெற்றளிக்கப்பட வேண்டும்.
7. தமிழ்நாடு சிறுகனிம சலுகை விதிகள் 1959 விதி எண்.42-ன்படி விண்ணப்ப புலத்திற்கு மாநில அளவிலான சுற்றுச் சூழல் தாக்க மதிப்பீட்டு ஆணையத்தின் சுற்றுச்சூழல் ஒப்புதல் (Environment Clearance) பெற்று சமர்ப்பிக்கப்பட வேண்டும்.



எனவே பார்வை 5-ல் கண்ட அரசாணையில் அளிக்கப்பட்டுள்ள அதிகாரங்களின் அடிப்படையில் மேற்காணும் விண்ணப்பப் புலங்களில் சாதாரண கற்கள் மற்றும் கிராவல்மண் வெட்டியெடுக்க குத்தகை உரிமம் வழங்க அங்கீகரிக்கப்பட்ட சுரங்கத் திட்டத்தை (Approved Mining Plan) மூன்று மாதத்திற்குள் மாவட்ட ஆட்சியர் / உதவி இயக்குநர் முன்பு சமர்ப்பிக்க வேண்டியது. மேலும் மேற்காணும் விண்ணப்பப் புலங்களில் சாதாரண கற்கள் & கிராவல் மண் வெட்டியெடுக்க அனுமதி வழங்குவது தொடர்பாக மாநில சுற்றுச் சூழல் தாக்க மதிப்பீட்டு ஆணையம் (SEIAA) ஒப்புதலை பெற்று சமர்ப்பிக்க அறிவுறுத்தப்படுகிறது.

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2010

உதவி இயக்குநர்,
புவியியல் மற்றும் சுரங்கத்துறை,
காஞ்சிபுரம்.

பெறுநர்,
திரு.R.கிரிதரன்
த/பெ. ராஜேந்திரன்,
எண்.12/113, 1வது மெயின்ரோடு,
முகாம்பிகை நகர், சிக்கராயபுரம் விரிவு,
கெருகம்பாக்கம், சென்னை - 600 128

நகல் :-

- 1) தலைவர், மாநில சுற்றுச்சூழல் தாக்க மதிப்பீட்டு ஆணையம், சென்னை.
- 2) இயக்குநர், புவியியல் மற்றும் சுரங்கத்துறை, கிண்டி, சென்னை 600 032.

4

Translation

ASSISTANT DIRECTOR,
DEPT. OF GEOLOGY
AND MINING,
KANCHEEPURAM

R.C.No. 47/Q3/2019,

Dated: 20.10.2020

NOTIFICATION

Subject: Mines and Minerals - Ordinary Stones and Gravel Soil Quarry Lease - Kanchipuram District - Uthiramerur Taluk - Edamachi Village - Survey Nos. 367/1, 367/2, 368/1G, 368/1H, 368/1I, 376/1, 376/2, 376/3, 376/4, 376/5 - Total extent 2.77.00 Hectares of Patta lands - Application filed by Thiru. R. Giritharan, S/o. Rajendran, under Rule 19(1) of the Tamil Nadu Minor Mineral Concession Rules, 1959, to quarry ordinary stones / gravel soil - Scrutiny of the said application and obtaining approval from the State Level Environment Impact Assessment Authority (SLEIAA) and submitting a report - Regarding.

Reference:

1. Application of Thiru. R. Giritharan, S/o. Rajendran, No.12/113, 1st Main Road, Mugambigai Nagar, Gerugambakkam, Chennai - 600 128, dated 24.02.2020.
2. Letter No. R.C.777/2020/A1, dated 04.05.2020 of the Tahsildar, Kanchipuram.
3. Joint Inspection Report dated 07.10.2020 of the Assistant Director and Assistant Geologist, Department of Geology and Mining, Kanchipuram.
4. G.O. (Ms) No. 79, Industries (MMC.1) Department, dated 06.04.2015.
5. G.O. (Ms) No. 169, Industries (MMC.1) Department, dated 04.08.2020.
6. G.O. (Ms) No. 208, Industries (MMC.1) Department, dated 21.09.2020.

In Kanchipuram District, Uthiramerur Taluk, Edamachi Village, Survey Nos. 367/1 (0.08.50 Ha), 367/2 (0.20.00 Ha), 368/1G (0.26.00 Ha), 368/1H (0.11.50 Ha), 368/1I (0.12.50 Ha), 376/1 (0.29.00 Ha), 376/2 (0.12.00 Ha), 376/3 (0.33.50 Ha), 376/4 (1.15.00 Ha), 376/5 (0.09.00 Ha), with a total extent of 2.77.00 Hectares of Patta land, Thiru. R. Kiritharan, S/o. Rajendran, residing at No.12/113, 1st Main Road, Mugambigai Nagar, Sigarayapuram Extension, Gerugambakkam, Chennai - 600 128, has applied for a quarry lease for five years to excavate ordinary stones and gravel.

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Based on the application submitted, the Sub-Collector, Kanchipuram, and the Assistant Director (Mines), Department of Geology and Mining, Kanchipuram, have recommended, as per references 2 and 3, that a quarry lease for ordinary stones and gravel in the aforementioned applied-for lands may be granted for a period of ten years, subject to the following conditions, in accordance with the amended Rules 19(a), (b), (c) and 20 of the Tamil Nadu Minor Mineral Concession Rules, 1959, and as per the Government Order cited in reference 6:

1. Quarrying operations shall be carried out leaving a safety distance of 10 meters and 7.5 meters respectively from the adjacent Government Poramboke and Patta lands.
2. No encroachments shall be made into the Government Poramboke Survey Nos. 371, 372, 373, which constitute an eri (lake/tank) inlet waterbody, situated to the west of the applied-for lands. Further, quarrying operations shall be carried out leaving a safety distance of 50 meters from it.
3. The pathway in privately owned Survey No. 369, situated between the applied-for lands, shall be maintained for safe passage without any alterations. Further, quarrying operations shall be carried out leaving a safety distance of 10 meters from this area.
4. To the east of the applied-for lands, the Edamachi Reserved Forests is situated from Survey No. 258 to 274. Furthermore, in Survey No. 379, there is a Reserve Forest, and they are to be maintained and protected as they are, without any alterations. Additionally, quarrying operations in Survey Nos. 367/1, 367/2, and 376/4 shall be carried out after erecting a barbed wire fence, leaving a safety distance of 60 meters from these areas.
5. A low-tension power line passes from southeast to northeast in the applied-for Survey No. 376/1. Therefore, it is stipulated that this must be moved before granting the quarry lease, or alternatively, quarrying operations shall be carried out leaving a safety distance of 50 meters from it.
6. As per Rule 41 of the Tamil Nadu Minor Mineral Concession Rules, 1959, an Approved Mining Plan for the applied-for lands must be obtained.
7. As per Rule 42 of the Tamil Nadu Minor Mineral Concession Rules, 1959, Environment Clearance from the State Level Environment Impact Assessment Authority (SEIAA) must be obtained for the applied-for lands and submitted.

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Therefore, based on the powers conferred in the Government Order cited in reference 5, it is instructed that the Approved Mining Plan for quarrying ordinary stones and gravel in the aforementioned applied-for lands be submitted to the District Collector / Assistant Director within three months for the grant of the lease license. Furthermore, it is instructed to obtain and submit the approval of the State Level Environment Impact Assessment Authority (SEIAA) for granting permission to quarry ordinary stones & gravel in the aforementioned applied-for lands.

Sd/-

Assistant Director,
Department of Geology and Mining,
Kanchipuram.

To:

Thiru. R. Giritharan,
S/o. Rajendran,
No.12/113, 1st Main Road,
Mugambigai Nagar, Sigarayapuram Extension,
Gerugambakkam, Chennai - 600 128.

Copy to:

1. The Chairman, State Level Environment Impact Assessment Authority, Chennai.
2. The Director, Department of Geology and Mining, Guindy, Chennai - 600 032.

தீர்மான புத்தகம்

..... ஊராட்சி ஒன்றியத்தைச் சேர்ந்த
 ஊராட்சியில் தேதியன்று கிழமை முற்பகல் / பிற்பகல்
 மணிக்கு தலைவர் / தனி அலுவலர் திரு தலைமையில்
 இடத்தில் சாதாரண / அவசர / விசேட கூட்டம் நடைபெறும்

வ.எண்.	பொருள்	தீர்மானம் 55
55	அனாப்பாக்கம் ஊராட்சி நீர்க்குன்றம் கிராம OHT செரு வயப்பைன் தூர்சாணை இரண்டாக அமைப்பு ஏற்பாடு என்பது அனாதசரி செய்ய அதில் செலவுகளை மேல் கொண்ட கிம்லண்டித்தின் இயக்குநர் கோருதல்.	:- "ஏகமனதாக தீர்மானம் நிறைவேற்றப்பட்டது"
56	அனாப்பாக்கம் ஊராட்சியின் அடங்கிய வேலைக்காரர் இயம் கிராமத்தின் OHT பெருமுகள் செருசாணை உரை செருவயப்பைன் 2" 500 மீட்டர் போடலுள்ளத ற்கு அதில் செலவுகளை மேற்கொண்ட கிம்லண்டித்தின் இயக்குநர் கோருதல்.	தீர்மானம் - 56 :- "ஏகமனதாக தீர்மானம் நிறைவேற்றப்பட்டது"
57	அனாப்பாக்கம் ஊராட்சியின் நீர்க்குன்றம் கிராமத்தை ஆடி 2 சீர V. அலண்டி என்ற நிலுவைத்திற்கு சொந்தமான புக்கை நிலங்களுக்கு சென்று வர அவர்கள் செய்யும் அவசரம் மற்றும் கிராமத்தைக்கொண்டு நீர்க்குன்றம் கிராமத்தின் தரவரி, காலமாக உருவாய் புதுவேட்டை - 2 சீர வண்டி பாதையை	தீர்மானம் - 57 :- "ஏகமனதாக தீர்மானம் நிறைவேற்றப்பட்டது"

தீர்மான அத்தகம்

..... ஊராட்சி ஒன்றியத்தைச் சேர்ந்த

ஊராட்சியில் தேதியன்று கிழமை முற்பகல் / பிற்பகல்

மணிக்கு தலைவர் / தனி அலுவலர் திரு தலைமையில்

..... இடத்தில் சாதாரண / அவசர / விசேட கூட்டம் நடைபெறும்

வ.எண்.	பொருள்	தீர்மானம்
	<p>தீர் செய்கு வாரிகள் லஞ்சம் இதர வாக்காளர்கள் செய்வு உர ரிநக்சின்மும் டெபது டக்கள் பயன்படலாற்ற்க்கும், சாணைய தீர் செய்கு தொடுக்க வார்க உலய்ப்புணர் - கள் சிம்மத்தடள் தீர்மணம் நிறைவேற்றப்படுகிறது.</p>	<p>:- "ஏகமணதாக தீர்மணம் நிறைவேற்றப்பட்டது"</p>
58	<p>ஆனம்பாக்கம் ஊராட்சியல் அடங்கிய ரெநக்சின்மும் டெபது காரன் சிப்பம் திராட்சித் திண் சின் உண் வபுலாள் கோலு டுக்கி தார் சாணயலடுகீது கோலின் நிலபாணை உலயபு புதிய டண் சாண அமைக்க டுப்பதல் கோடுதல்.</p>	<p><u>தீர்மணம் - 58-</u></p> <p>:- "ஏகமணதாக தீர்மணம் நிறைவேற்றப்பட்டது"</p>
	<p style="text-align: center;">..... துணை தலைவர் ஆனம்பாக்கம் ஊராட்சி உத்திரமேரூர் ஊராட்சி ஒன்றியம்</p>	<p style="text-align: center;">உ.கா.க தலைவர் ஆனம்பாக்கம் ஊராட்சி உத்திரமேரூர் ஊராட்சி ஒன்றியம்</p>
	<p><u>வார்க உலய்ப்புணர்கள்</u></p>	
	<p>R. Srinivasulu A. உது வார்க உலய்ப்புணர்</p>	
	<p>P. Srinivasulu A. உது வார்க உலய்ப்புணர்</p>	
	<p>P. Srinivasulu A. உது வார்க உலய்ப்புணர்</p>	<p>K. சிவசக்தி A. உது வார்க உலய்ப்புணர்</p>
	<p>ப. சாந்திரா A. உது வார்க உலய்ப்புணர்</p>	<p>:- தீர்மணம் V. உது வார்க உலய்ப்புணர்</p>

Translation

RESOLUTION BOOK

Record of the Uthiramerur Panchayat Union Council, Adambakkam Panchayat

Date of Meeting : **12.08.2022** Day: **Friday** Forenoon / Afternoon: **10.30 AM**

Meeting held at Library building under the chairmanship of President / Special Officer Thiru.

I Komala, Chairman, Ordinary / Emergency / Special Meeting.

Sl.No. Particulars	Resolution No. 52
52. Anapakkam Panchayat – Jeevan Prakash – For the year 2022-2023, discussion on Income + Expenditure. Income Rs. 25828/-, Expenditure Rs. 25828/-. Excess Income Rs. 25828/-.	“--- Unanimously resolved and passed.”
53. Anapakkam Panchayat – Edamachi Village – The 2000 Litre OHT pipeline is damaged. To rectify the same at an expense of Rs. 18,000/- (Eighteen Thousand) and to request new pipes after obtaining approval from this council.	“--- Unanimously resolved and passed.”
54. Anapakkam Panchayat – Edamachi OHT – The surrounding wall is dilapidated. Seeking approval from this council to rectify the same.	Resolution No. 54 “--- Unanimously resolved and passed.”

Sl.No. Particulars	Resolution No. 55
55. Anapakkam Panchayat – Chinnapandaramkulam Village OHT – The top cover is missing. Requesting approval from this council to fix a cover and complete this work.	“--- Unanimously resolved and passed.”
56. Anapakkam Panchayat – Vadakalpattu Village – The pipeline from Chinnathambi OHT tank is broken, and water is spilling onto the street. The 2-inch pipe laid for 500 meters is broken. To cut and remove the damaged section and lay new pipelines.	Resolution No. 56 “--- Unanimously resolved and passed.”

11

57. Anapakkam Panchayat – Edamachi Village – For V. Mines company's stone quarry, regarding laying a 1 km path on the common Agastheeswarar Temple road, which is used by them for access and also for other transportation. Resolution No. 57 <“- -- Unanimously resolved and passed.”

(P.T.O)

Sl.No.	Particulars	Resolution
57. (Contd.) / (New Point under Resolution)	Water collection tank and village common areas in the middle of the village to be repaired with cement plastering for public use. This resolution is passed.	“--- Unanimously resolved and passed.”
58.	Anapakkam Panchayat – Vadakalpattu Village – Request from Mohan of Royal Stone Metals (stone quarry) to repair the road by laying new gravel and soil.	Resolution No. 58 “--- Unanimously resolved and passed.”
	Signatures of Members	Vice President's Signature
	[Signature: R.S. Ramesh] R.S. Ramesh	Panchayat Council President [Signature: T. Senthilkumar]
	[Signature: Gomathi Thirugnanasambandam] Gomathi Thirugnanasambandam	Assistant (Panchayats) [Signature]
	[Signature: Senthil Thirugnanasambandam] Senthil Thirugnanasambandam	Commissioner, Panchayat Union [Signature]
	[Signature: Sakunthala V. Arunachalam] Sakunthala V. Arunachalam	Assistant Director (Panchayats) [Signature]
	[Signature: P. Kalaiselvi] P.Kalaiselvi P.Varadhan	

12

[Signature: M. Mohan] M.Mohan

[Signature: M. Sujatha] M.Sujatha M.Kumar

[Signature: K. Geetha] K.Geetha N.Varadarajan

[Signature: T. Gowri] T.Gowri

[Signature: D. Abirami] D.Abirami

Modified Draft Form 1M

Application for mining of minor minerals under category 'B₂' for less than and equal to 5 Ha

Basic Information		
1	Name of the mining lease site	Edamachi Village Rough Stone and Gravel Quarry. Proponent Name : THIRU.R.GIRIDHARAN
2	Location / site	S.F. No. 367/1, 367/2, 368/1G, 368/1H, 368/1I, 376/1, 376/2, 376/3,376/4, & 376/5
3	Land Use classification of the site	Patta Land(Consent)
4	GPS Co-ordinates	Latitude: 12°41'45.03"N to 12°41'51.39"N Longitude: 79°51'35.91"E to 79°51'44.47"E Toposheet No. 57 P/14
5	Size of the Mining Lease (Hectare)	2.77.0 Hectares
6	Capacity of Mining Lease (m ³ /annum)	Rough Stone (95%) – 52288m³ up to 40m Gravel – 6528m³ up to 2m
7	Period of Mining Lease	Ten Years
8	New or existing quarry	New quarry
9	If in case of existing Rough Stone/ Blue Metal/ Granite Quarry, etc., the length, width and depth to which quarrying has already been done (below the ground level)	New lease Rough stone and gravel quarry in fresh area.
10	If quarrying had been below the ground level/above the ground level, the height of quarrying already done	New lease Rough stone and gravel quarry in fresh area.
11	Ground water table in meter	43.5 to 45m bgl
12	Depth of mining	42m bgl
13	Name of the owner who had earlier undertaken the quarrying & a copy of mining lease issued with date, if he is different from the present applicant	Not applicable
14	Proof of ownership: a) If owned patta copy b) If not own patta land agreement/ lease copy entered with the owner (to be enclosed details)	Land document is enclosed in approved mining plan
15	Expected cost of the Project	Rs. 23,00,000
16	Environment Management Plan cost:	RS. 3,50,000
17	Contact Information	THIRU.R.GIRIDHARAN S/o.Rajendran,

		No.12/113, 1st main road, Moogambigai Nagar, Sikkarayapuram Extension, Gerugambakkam, Kancheepuram, Tamil Nadu. Mobile No 8056065165.
18	Approved Mining Plan/Scheme approval detail	Rc.No.47/Q3/2020 dated 20.11.2020
19	District Survey Report (DSR) is provided (applicable in case of minor minerals only)	Attached
20	CER plan with proposed expenditure	2% of total project cost which is Rs. 46,000
21	Precise area communication approved by the Competent Authority	Precise area communication letter No. Roc.No.47/Q3/2020 dated 20.10.2020
22	Mining plan approved by the Competent Authority	Mining Plan approved by AD Vide Rc.No.47/Q3/2020 dated 20.11.2020
23	Green Belt area	Green belt shall be developed around the boundaries of lease area, 2.42.2Ha
24	VAO Certificate 300m Habitation	In Pouch
25	AD/DD Letter to 500m Radius List of quarry Details (Existing/ Abounded/ Proposed)	In Pouch
Method of working		
26	Category type: (a) Mechanized (b) Semi – Mechanized (c) Manual	Open cast, Mechanized Open cast, mechanized mining will be adopted to extract Rough stone and Gravel of required size from the area for which lease applied for. Before opening a mine, several aspects should be considered like construction of semi-permanent structures, planning for the development / production works, formation of faces, lying of approach road to various benches for movement of dumpers, recruitment of man power, deployment of machinery, selection of dump sites, stacking yards etc. Top soil, weathered materials if any shall be removed prior to development of working benches.
27	Construction and design of haul roads: a) Dimension as per the statutory requirements which were followed or otherwise	a) The approach road will be formed to connect existing nearest approach road for

	<p>b) Number of vehicles plying on the main haul roads inside the mine and the approach road to the pit located outside the mine, if any.</p> <p>c) Are any measures taken to minimize fugitive dust generated from mine haul roads? Does it comply with the CPCB/PCB Guidelines?</p> <p>d) Is there a possibility that air pollutants emitted from the project area that do not comply with air quality standards as per CPCB/PCB?</p>	<p>transport of minerals by tippers.</p> <p>Internal road is formed in 1: 10 gradient. Road gradient is designed as 1: 10 for short ramp and 1:16 for haul roads.</p> <p>b) Tipper – 2No’s Hydraulic excavator – 1No’s</p> <p>c) Yes, the dust generated from hauling roads will be suppressed by periodical wetting of land by spraying water.</p> <p>The air pollutants emitted from the project area will comply with air quality standards as per CPCB/PCB.</p> <p>d) No. The air pollutants emitted from the project area will comply with air quality standards as per CPCB/PCB by adopting effective EMP.</p>
28	<p>Mechanized / Semi - Mechanized Method of Mining:</p> <p>i) Number of loading / excavating equipments as per approved mining plan and capacity.</p> <p>ii) Number of loading / excavating equipments actually being deployed and capacity.</p> <p>iii) Type and number of transporting equipments.</p> <p>iv) Capacity and Number of trucks used as per approved mining plan</p> <p>v) Capacity and Number of trucks used actually in the mine.</p> <p>vi) Does the deployment of loading equipments (excavators) and trucks fulfill the statutory requirements as</p>	<p>i) One Hydraulic excavator – 1.20m³</p> <p>ii) Excavating equipment shall be deployed as per approved mining plan</p> <p>iii) Tipper – 2 No’s</p> <p>iv) 15 M.T capacity of Tipper used for transport. Tipper – 2 No’s</p> <p>v) Same as approved mining plan</p> <p>vi) Yes, the deployment of loading equipments (excavators) and trucks fulfill the statutory requirements as per MMR</p>

	<p>per MMR 1961, with respect to the site conditions?</p> <p>vii) Number and capacity of loading equipments and trucks used not in line with approved mining plan.</p> <p>viii) Impact of excess deployment of loading equipment (excavators) and transporting equipment on environment.</p> <p style="padding-left: 40px;">(a) Air pollutants (b) Water Quality (c) Land Quality (d) Noise level</p> <p>ix) Type of transporting system used -</p> <p style="padding-left: 40px;">(a) trucks (b) Any other mode</p>	<p>1961.</p> <p>vii) Nil</p> <p>viii) There is no excess deployment of equipment.</p> <p>ix)</p> <p style="padding-left: 40px;">(a) Trucks (2 No's) – 15 Tonners (b) Nil</p>
29	<p>Method of Rock Breaking/Material preparation for the excavation:</p>	
	<p>a) Methodology adopted :</p> <p>i. Drilling and blasting</p> <p>ii. Rock breakers</p> <p>iii. Rippers</p> <p>iv. Surface miners</p> <p>v. Direct mucking by excavators</p> <p>vi. Manual means</p> <p>vii. Any other methods or combination of above.</p>	<p>i) Drilling and blasting is proposed</p> <p>ii. Nil.</p> <p>iii. No rippers.</p> <p>iv. Nil</p> <p>v. The boulder will be loaded by excavators</p> <p>vi. Cleaning debris and shrubs.</p> <p>vii. Conventional methods shall be adopted for quarrying operation.</p>
	<p>b) In case of drilling and blasting method:</p> <p>i. Type of blasting: short hole or deep hole</p>	<p>i) Drilling of shot-holes will be carried out by using a portable compressor with Jack Hammers. Depth of holes shall be 1-2m bench height. The spacing shall be 0.75m and the burden shall be 0.60m from the preface.</p>

	<p>ii. Whether controlled blasting technique adopted? If yes, specify the technique with details of study, year of study</p> <p>iii. Impacts due to blasting defined as per the studies, if any carried out previously as indicated</p> <p>iv. Dust pollution</p> <p>v. Noise level (dB(A))</p> <p>vi. Ground vibration studies and Fly rock projection</p>	<p>ii) To achieve a correct blasting geometry, certain amount of trial blast is pre-requisite to effect a perfect pre-determined fragmentation and fly rock control. In case of heavy blasting, a qualified Mines manager has to be appointed for proper calculation of powder factor, control blasting, sequencing and arrangements of explosives.</p> <p>iii) During blasting, the fly rocks will be get fall on the nearby agricultural land or any other structures. To control the fly rock and dust emission, blasting mat will be used.</p> <p>iv) Dust extractor or wet drilling will be provided to control dust at source of emission. Avenue trees along roads around ML boundary shall be planted as per the norms of MoEF&CC to control fly of dust, noise etc.</p> <p>v) The noise will be generated due to the drilling and blasting. It will be controlled by greenbelt development.</p> <p>vi) Ground vibration due to quarrying activities in the area is anticipated due to blasting and during movement of vehicles, etc. However, the major source of ground vibration is blasting. The major impact of the ground vibrations is observed on the domestic houses located in the villages surrounding the quarry lease area. The kuchha houses are more prone to cracks and damage due to the vibrations.</p> <p>No deep hole blasting is adopted and only small dia explosives are used for breaking the hard rock and boulders. Where ever necessary muffle blasting shall be followed to control fly rocks from blasting</p>
	<p>c) Impact of preparation of Ore and waste environment:</p>	<p>NA</p>

	<p>a) Air Pollution b) Noise Pollution c) Water Pollution d) Safety standards e) Traffic density f) Road Condition (vulnerability)</p>	
30	<p>Construction and Design of Reject Dumps.</p> <p>i. Place location</p> <p>ii. Approach to Dump from the mine-distance and safety standards.</p> <p>iii. Area of extent occupied</p> <p>iv. Dimension of Dump and No. of terrace with heights (benches)</p> <p>v. Vegetation covered : If yes, specify the details of plants</p>	<p>No dump is proposed as only 5% of reject will be generated from the total excavation of rough stone. It will be dumped temporarily on barren land within mining lease area and it will be utilized for road maintenance.</p> <p>50m</p> <p>Nil</p> <p>Nil</p> <p>NA</p>
31	<p>Construction and Design of Waste Dumps.</p> <p>(i) Numbers and Location of Dumps as per approved Mining Plan</p> <p>(ii) Specify whether reject dumps are located within or outside mining lease</p> <p>(iii) Area occupied in excess of the approval mining plan.</p> <p>iv) Dimension of Terracing, Light, Shapes etc., Dump as per approved Mining Plan</p> <p>v) Fresh/Existing Dimension Height, shape, width, etc., of Dumps in the</p>	<p>The gravel which is overburden will be excavated and sold to needy customers. There will be no dumping of any waste.</p> <p>NA</p> <p>NA</p> <p>Nil</p> <p>NA</p>

	<p>mine.</p> <p>vi) Volume /Quantity added to Waste/Dump during the violated period.</p> <p>vii) Approach to the Dump- Dimensions, distance.</p> <p>Viii) Number of and type of equipments deployed in Dump</p> <p>ix) Provision of Garland drains around the Dumps.</p> <p>x) Any vegetation made on the slopes.</p> <p>xi) Provision of safety standards.</p> <p>xii) Impact of waste/Dumps on environment</p> <p style="padding-left: 40px;">a) Air Pollution</p> <p style="padding-left: 40px;">b) Water Pollution</p> <p style="padding-left: 40px;">c) Dust Pollution</p> <p style="padding-left: 40px;">d) Noise Pollution</p>	<p>NA</p> <p>No dump proposed</p> <p>NA</p> <p>NA</p> <p>NA</p> <p>NA</p> <p>As no dump is proposed there will be no impact on air, water, and dust and noise environment due to dump.</p>
32	<p>Construction and design of Ore and sub grade ore/mineral stacks:-</p> <p>i) Number and location of Ore stacks.</p>	

	<ul style="list-style-type: none"> ii) Dimension of Ore/sub grade stacks as per the Approved Mining Plan iii) Volume/Quantity added during the violation period. iv) Any screening plant or any other loading equipment engaged during the violated period. v) Approach to Ore/sub grade stack-Distance, hazards. vi) Safety standards adopted while operation. vii) Impact of Ore/sub grade on environment <ul style="list-style-type: none"> a)Air pollution b)Water Pollution c)Dust Pollution d)Noise Pollution 	NA
33	<p>Mine Pit Water</p> <ul style="list-style-type: none"> i) Intersection of Ground water table, specify the measures taken. ii) Ground water table as per hydro geological studies (pumping test). iii) Provision of Garland drains around pit and dumps iv) Water pollution 	<p>The ground water table is observed at a depth of 43.5 to 45m bgl whereas mining operation is proposed for a depth of 42m at higher levels it may not disturb the ground water table. Hence, there will not be any intersection with ground water table.</p> <p>As per hydro geological studies, the ground water table is identified as 43.5 to 45m bgl</p> <p>Garland drainage will be provided around mine pit to collect rain water with leachates to pass through soak pits before discharge into natural drains.</p> <p>Rain water mixed mud become slurry with high suspended particles Such Slurry water to be stored in a mine sump and decant it before discharge into natural system.</p>

	<p>v) Management of mine water</p> <p>vi) Ultimate pit limit, w.r.t ground water intersection and management of drainage of ground water.</p>	<p>Mine water shall be used for agricultural purposes by nearby villages as yield of water during monsoon is very low.</p> <p>The ground water table is observed at a depth of 43.5 to 45m bgl whereas ultimate pit limit is 42m. Hence, mining activity will not disturb ground water table.</p>																				
34	Diversion of general drainage/ River/Nallah course for mining	NA																				
35	Clearing of vegetation before the commencement of mining operation-Number of trees species wise)	No, only few shrubs are identified in the quarry area of project site. It will be removed before the commencement of mining activity. To compensate, 30 tree saplings per annum will be planted around mining lease boundary. Also, tree sapling will be along village roads and within Govt. School premises.																				
36	<p>Man Power</p> <p>a) Statutory management</p> <p>b) Regular (Non-Statutory) manpower</p>	<p>4 Nos</p> <p>16 Nos</p>																				
37	<p>Population (Nearby Habitation)</p> <p>a) Population/Significant population/dense population within the buffer zone of 10kms</p> <p>b) People displacements due to mining activities</p> <p>c) Location/Existence of habitation near the river or any other historical/ sensitive forest distance.</p>	<table border="1" style="width: 100%; text-align: center;"> <thead> <tr> <th style="writing-mode: vertical-rl; transform: rotate(180deg);">Name of Village</th> <th style="writing-mode: vertical-rl; transform: rotate(180deg);">Direction</th> <th style="writing-mode: vertical-rl; transform: rotate(180deg);">Distance from Mines</th> <th style="writing-mode: vertical-rl; transform: rotate(180deg);">Population</th> </tr> </thead> <tbody> <tr> <td>Nerkunram</td> <td>SW</td> <td>0.78</td> <td>624</td> </tr> <tr> <td>Anambakkam</td> <td>NE</td> <td>1.7</td> <td>1665</td> </tr> <tr> <td>Porpandal</td> <td>W</td> <td>2.2</td> <td>941</td> </tr> <tr> <td>Edamachi</td> <td>SE</td> <td>0.83</td> <td>1414</td> </tr> </tbody> </table> <p>The quarrying operation will be concentrated in the quarry lease area and there is no displacement of people due to quarrying activity.</p> <p>The Nearest Reserve Forest is</p> <ol style="list-style-type: none"> 1. Edamachi R.F is located in east side adjacent to lease area 2. Kaveripakkam R.F - 945m – E 3. Marudam R.F – 5.6km – SW 	Name of Village	Direction	Distance from Mines	Population	Nerkunram	SW	0.78	624	Anambakkam	NE	1.7	1665	Porpandal	W	2.2	941	Edamachi	SE	0.83	1414
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	<p>d) Impact of mining on surrounding and habitation- Air, Water, Noise, Pollution.</p>	<p>4. Mayur R.F – 9.0km – E</p> <p>a) Air Quality</p> <p>The concentrations of SO₂ and NO_x generated from mining area expected to be low due to absence of any major source. Dust will be suppressed at source by periodical wetting of land. Dust extractor or wet drilling will be used to control dust. Water sprinklers along the haul road shall be done periodically to control dust while transporting minerals and waste.</p> <p>b) Water Quality</p> <p>Quarrying does not have any significant impact on the ground water quality, as the proposed quarrying activity will not intersect water table. Garland drainage should be made around the quarry to drain the silt free runoff.</p> <p>C) Noise Quality & Vibration</p> <p>Major noise generating sources may be considered as excavation, drilling, blasting, loading and transportation of minerals. The reported noise levels meet the requirements of TNPCB Standards of Residential – 55 dB (A) and Industrial – 75 dB (A). The resultant noise level due to monitored values and calculated values at the receptors are based on the mathematical formula and it can be seen that the ambient noise levels meet the prescribed limit and will remain within permissible limits even when the project will be in operation phase after getting EC.</p> <p>Ground vibration due to quarrying activities in the area is anticipated due to blasting and during movement of vehicles, etc. However, the major source of ground vibration is blasting. The major impact of the ground vibrations is observed on the</p>
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	<p>e) Socio Economic aspects of mining</p>	<p>domestic houses located in the villages surrounding the quarry lease area. The kuchha houses are more prone to cracks and damage due to the vibrations. Another impact due to blasting activities is fly rocks. Vibration may be negligible due to absence of heavy deep hole blasting. The blasting mat will be used to prevent the fly rocks during blasting activity.</p> <p>The noise produced from the excavator and tipper will be reduced by proper maintenance. The tipper driver will also be instructed to drive the empty vehicle within 15km/hr speed. Safety devices will be provided to workers and limiting time exposure of workers will be followed to combat the excessive noise.</p> <p>Generation of noise from blasting shall be controlled by delay arrangements in blasting and use of proper quantity of explosives and strength.</p> <p>Greenbelt will be developed around the mine lease as well as safety zones which will help in arresting noise at source.</p> <p>The local people will get preference. About 18persons are employed in the quarry. The proponent is proposed to spend CSR @ 2.5% of profit as per the Companies Act, 2013 and CSR Rules, 2014 through local panchayat and CER @ 2% of the project cost for maintenance of road, street light, school sanitation, providing sanitary kits to girl children etc.,</p>												
<p>38</p>	<p>Conceptual post mining land use/ restoration</p>	<table border="1"> <thead> <tr> <th data-bbox="879 1727 1086 1883">Head</th> <th data-bbox="1086 1727 1270 1883">Present Area (Ha)</th> <th data-bbox="1270 1727 1474 1883">Area in use during the quarrying period</th> </tr> </thead> <tbody> <tr> <td data-bbox="879 1883 1086 1928">Mining area</td> <td data-bbox="1086 1883 1270 1928">Nil</td> <td data-bbox="1270 1883 1474 1928">0.31.3</td> </tr> <tr> <td data-bbox="879 1928 1086 1973">Road</td> <td data-bbox="1086 1928 1270 1973">Nil</td> <td data-bbox="1270 1928 1474 1973">0.02.7</td> </tr> <tr> <td data-bbox="879 1973 1086 2004">Green belt &</td> <td data-bbox="1086 1973 1270 2004">Nil</td> <td data-bbox="1270 1973 1474 2004">2.42.2</td> </tr> </tbody> </table>	Head	Present Area (Ha)	Area in use during the quarrying period	Mining area	Nil	0.31.3	Road	Nil	0.02.7	Green belt &	Nil	2.42.2
Head	Present Area (Ha)	Area in use during the quarrying period												
Mining area	Nil	0.31.3												
Road	Nil	0.02.7												
Green belt &	Nil	2.42.2												

R. G. G.

		Dump		
		Labour shed	Nil	0.00.80
		Total	2.77.0	2.77.0
39	Disaster management plan for the mine	To overcome such risks, help/aid would be sought from emergency services providers like Police station, fire station, Hospital, Ambulance services from the authorities in the vicinity of the mine site. Their contact telephone numbers and communication facilities are provided and displayed on the board at the mine office as well as mine site. Responsibility of coordinating rescue activities is entrusted to quarry-in-charge at the quarry site. In addition, quarry-in-charge is also looking after statutory obligatory under Mines Act, 1952. Govt. Hospital is located in Salavakkam – 3.8 - SE away from ML area.		
40	Mine closure plan to be furnished in Mining Plan.	Details of mine closure plan is furnished in Mining plan		

Environmental Sensitivity		
Sl.No	Areas	Distance in kilometer/details
1.	Distance of project site from nearest rail or road bridge over the concerned River, Rivulnet, Nallah etc.	Road bridge over Palar River – 7.2km - N
2.	Distance from Infrastructure facilities	
	a) Railway line	Railway line – 8.9km - NE
	b) National Highway	NH-132B – 8.3 km – N (Chengalpattu - Kancheepuram Road)
	c) State Highway	SH-118A – 8.0km – S (Palamattur-Uthiramerur Road)
	d) Major District Road	MDR-789 – 2.8 km – W (Thirumukkudal - Nelvoy - Thirukazhukundram Road)
	e) Any other Road	Nerkundram Village Road – 0.91km – SW. Approach road will be formed to connect the existing approach road located at the distance of 0.26km in southwest side.
	f) Electric transmission line pole or tower	LT is passing in S.F.No 376/1 from southwest to northeast side. The LT line shall be shifted more than 50m before execution of mining lease deed.

	g) Canal or check dam or reservoirs or lake or pond	Lakes and ponds within 5km radius and river within 10 radius are given below <ol style="list-style-type: none"> 1. Edamachi lake – 130m – N, 170m -W 2. A small pond in Nerkundram village – 674m - SW 3. Lake near Sinnalambadi village -1.6km – SW 4. Lake adjacent to Edamachi R.F – 1.7km – S 5. Lake near Anambakkam village – 1.7km – W 6. Sirudamur lake – 1.9km – NW 7. Porpandal lake – 2.4km – ENE 8. Mampudhur lake – 2.7km - S 9. Salavakkam village lake – 3.0km – SE 10. Sittakakkavanur lake – 3.2km –ENE 11. Edayampudur lake – 3.2km – SE 12. Arunkunram lake – 3.5km - N 13. Padur lake – 3.5km – WNW 14. Peranakkavur lake – 3.6km – NE 15. Kavanipakkam Lake – 3.6km – NE 16. Amaravatipattanam – 3.6km – W 17. Sittalampakkam lake – 3.9km – NW 18. Edayampudur lake – 3.9km – S 19. A lake - 4.2km – NNE 20. Annadhur lake – 4.3km – ESE 21. Madhur lake – 4.4km – NW 22. Thandarai lake – 4.5km – ENE 23. Cheyyar River – 6.0km – NW 24. Palar River – 7.3km – N
	h) In-take for drinking water pump house	Nil within 5km radius
	i) Intake for irrigation canal pumps	Nil within 5km radius
3.	Areas protected under international conventions, national or local legislation for their ecological landscape, cultural or other related value.	NA
4.	Area which are important or sensitive for ecological reasons- wetlands, water courses or other water bodies,	Forest: 1. Edamachi R.F is located in east side adjacent to lease area

	<p>coastal zone, biospheres, mountains, forests</p>	<ol style="list-style-type: none"> 2. Kaveripakkam R.F - 945m – E 3. Marudam R.F – 5.6km – SW 4. Mayur R.F – 9.0km – E <p>The lease area is not a forest land. So this project does not attract The Forest (Conservation) Act, 1980.</p> <p><u>Water bodies</u></p> <p>Lakes and ponds within 5km radius and river within 10 radius are given below</p> <ol style="list-style-type: none"> 1. Edamachi lake – 130m – N, 170m -W 2. A small pond in Nerkundram village – 674m - SW 3. Lake near Sinnalambadi village -1.6km – SW 4. Lake adjacent to Edamachi R.F – 1.7km – S 5. Lake near Anambakkam village – 1.7km – W 6. Sirudamur lake – 1.9km – NW 7. Porpandal lake – 2.4km – ENE 8. Mampudhur lake – 2.7km - S 9. Salavakkam village lake – 3.0km – SE 10. Sittakakkavanur lake – 3.2km –ENE 11. Edayampudur lake – 3.2km – SE 12. Arunkunram lake – 3.5km - N 13. Padur lake – 3.5km – WNW 14. Peranakkavur lake – 3.6km – NE 15. Kavanipakkam Lake – 3.6km – NE 16. Amaravatipattanam – 3.6km – W 17. Sittalampakkam lake – 3.9km – NW 18. Edayampudur lake – 3.9km – S 19. A lake - 4.2km – NNE 20. Annadhur lake – 4.3km – ESE 21. Madhur lake – 4.4km – NW 22. Thandarai lake – 4.5km – ENE 23. Cheyyar River – 6.0km – NW 24. Palar River – 7.3km – N <p><u>Wild life sanctuaries:</u></p> <ol style="list-style-type: none"> 1. Karikili Birds Sanctuary – 10.4km – S 2. Vedanthangal Bird Sanctuary – 16.3km - S
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		So this project does not attract The Wildlife (Protection) Act 1972. Coastal Zone: Bay of Bengal – 37.6km – E So this project does not attract The C.R.Z Notification, 2018.
5.	Area used by protected, important or sensitive species of flora and fauna for breeding, nesting, foraging resting, over wintering, migration	Nil within 10km radius
6.	Inland, coastal, marine or underground waters	Bay of Bengal – 37.6km - SEE
7.	State, National boundaries	Tamil Nadu – Andhra Pradesh Interstate Boundary – 57.4km - N
8.	Whether the project site attracts the HACA clearance? If so, also furnish the HACA clearance for the mining from the competent authority.	The area does not fall under HACA Village.
9.	Routes or facilities used by the public for access to recreation or other tourist, pilgrim areas	There is no route located adjacent to lease area which is used for access to recreation or other tourist, pilgrim areas
10.	Defense installations	NA
11.	Densely populated or built-up area, distance from nearest human habitation	Salavakkam – 4.0km – SE Chengalpattu – 12km - E
12.	Areas occupied by sensitive man-made land uses (hospitals, schools, places of worship, community facilities)	Salavakkam – 4.0km - SE Chengalpattu – 12km - E
13.	Areas containing important, high quality or scarce resources (ground water resources, surface resources, forestry, agriculture, fisheries, tourism, minerals)	There is no high quality or scarce resources such as ground water resources, surface resources, forestry, agriculture, fisheries, tourism, and rare minerals near the site.
14.	Areas already subjected to pollution or environmental damage (those where existing legal environmental standards are exceeded).	Nil
15.	Areas susceptible to natural hazard which could cause the project to present environmental problems (earthquakes, subsidence, landslides, erosion, flooding or extreme or adverse climatic conditions)	It is not an earth quake prone area or any other natural disasters. Adequate measures will be adopted to prevent flooding in the project site during rainy seasons.

16.	Is proposed mining site located over or near fissure/fracture for ground water recharge	No
17.	Whether the proposal involves approval or clearance under the following Regulations or Acts, namely:- a. The Forest (Conservation) Act, 1980; b. The Wildlife (Protection) Act, 1972; c. The Coastal Regulation Zone Notification, 2011. If yes, details of the same and their status to be given.	a) NA b) NA c) NA
18.	Forest land involved (hectares)	NA
19.	Whether there is any litigation pending against the project and / or land in which the project is propose to be set up? a. Name of the court b. Case No. c. Orders or directions of the court, if any, and its relevance with the proposed project.	NA

"I hereby given undertaking that the data and information given in the application and enclosures are true to the best of my knowledge and belief and I am aware that if any part of the data and information submitted is found to be false or misleading at any stage, the project will be rejected and clearance give, if any to the project will be revoked at our risk and cost."

**Signature of Project Proponent
Along with name and address**

THIRU.R.GIRIDHARAN,
S/o.Rajendran, No.12/113,
1st main road, Moogambigai nagar,
Sikkarayapuram extension,
Gerugambakkam, Kancheepuram,
Tamil Nadu – 600 128
Mobile No 8056065165
Date : 25.8.2023
Place : Salem

Signature of EIA Coordinator

For Aadhi Boomi Mining & Envirotech (P) Ltd.,

Director

Mr.S.Suriyakumar
M.Sc., M.Phil, F.C.C. (Min)
PGDBA, DIPC
EIA Co-ordinator (Mining)
Contact No : +919842729655
Email: suriyakumarsemban@gmail.com

NOC from Agricultural department

வேளாண்மைத்துறை

அனுப்புநர்

திரு.ஜா.பிரின்ஸ் கிளெமென்ட், பி.எச்.டி., (விவ),
வேளாண்மை இணை இயக்குநர்,
காஞ்சிபுரம்.

பெறுநர்

CHAIR MAN,
SEAC – TN,
Chennai-15.

கடித எண். இ2/ 1848 /2024, நாள்: 18.03.2024

அப்பா,

பொருள் : வேளாண்மைத்துறை - தடையின்மை சான்று வழங்குதல் -
தொடர்பாக.

பார்வை : திரு.கிரிதரன், த.பெ. ராஜேந்திரன், கெருகம்பாக்கம்,
சென்னை-128 அவர்களின் விண்ணப்ப நாள் 11.03.2024

பார்வையில் கண்ட விண்ணப்பத்தின்படி, காஞ்சிபுரம் மாவட்டம், உத்திரமேரூர் வட்டம், எடமிச்சி வருவாய் கிராமத்தில் திரு.கிரிதரன், M/s.V. Mines நிறுவனத்திற்கு சொந்தமான குவாரி அமைக்கும் பொருட்டு 15.03.2024 அன்று புலத்தணிக்கை செய்யப்பட்டது. எடமிச்சி கிராமம், பட்டா எண்.970, சர்வே எண்கள்.367/1, 367/2, 368/1G, 368/1H, 368/1I, 376/1, 376/2, 376/3, 376/4, 376/5) ஆய்வு செய்த வகையில் இந்த மேற்கண்ட சர்வே எண்கள் அமைய பெற்றுள்ள நிலத்தில் 1 கி.மீ தொலைவிற்குள் பயிர் சாகுபடி எதும் நடைபெறவில்லை எனவும், குவாரி அமையும் பட்சத்தில் குவாரியிலிருந்து படிவுகள் பயிர்கள் வீது படிந்து சேதமடைய வாய்ப்பில்லை எனவும் தடையின்மை சான்று வழங்கப்படுகிறது.


வேளாண்மை இணை இயக்குநர்
காஞ்சிபுரம்.

நகல். திரு.R.கிரிதரன், த/பெ.ராஜேந்திரன்,
எண்.12/113, 12வது மெயின் ரோடு,
முகாம்பிகை நகர், சிக்கராயபுரம் விரிவு,
கெருகம்பாக்கம்,
சென்னை 600 128.

TRANSLATION

DEPARTMENT OF AGRICULTURE

From	To
Thiru. Dha. Prisly Clement, Ph.D., (Agri), Joint Director of Agriculture, Kancheepuram.	CHAIRMAN, SEAC – TN. Chennai-15.

Letter No. E2/ 1848 /2024, Dated: 18.03.2024

Sir,

Subject: Department of Agriculture – Issuance of No Objection Certificate –
Regarding.

Reference: Application of Thiru. K. Giritharan, S/o. Rajendran, Gerugambakkam,
Chennai-128, dated 11.03.2024.

As per the application cited in the reference, a field inspection was conducted on 15.03.2024 for the purpose of establishing a quarry belonging to Thiru. K. Giridharan, M/s. V. Mines, in Edamachi Revenue Village, Uthiramerur Taluk, Kancheepuram District.

Upon inspection of Edamachi Village, Patta No. 970, Survey Nos. 367/1, 367/2, 368/1G, 368/1H, 368/1I, 376/1, 376/2, 376/3, 376/4, 376/5), it is certified that no crop cultivation is taking place within a 1 km radius of the land where the aforementioned survey numbers are located. Furthermore, it is certified that if the quarry is established, there is no possibility of particles/dust from the quarry settling on crops and causing damage. Therefore, this No Objection Certificate is issued.

Sd/-

Joint Director of Agriculture,
Kancheepuram.

Copy to:

Thiru. R. Giritharan, S/o. Rajendran,
No.12/113, 12th Main Road,
Mugambigai Nagar, Sigarayapuram Extension,
Gerugambakkam,
Chennai 600 128.

TAMIL NADU FOREST DEPARTMENT

From

Thiru.Ravi Meena,I.F.S.,
District Forest Officer,
Chengalpattu Division,
No.5/9 Varadaraja Farm,
Vandavasi Road,
Kancheepuram 631 501.

To

Assistant Director,
Mines and geology, ✓
Kancheepuram.

C.No.D/4295/2024, Dt.18.10.2024.

Sub: FORESTS - Chengalpattu Division, Kancheepuram District - Rough Stone and gravel Quarry located at S.F.No.367/1, 367/2, 368/1G, 368/1H, 376/1, 376/2, 376/3, 376/4, 376/5 - Total over an area of 2.77.0 Ha - Edamitchi village, Uthiramerur Taluk, Kancheepuram District - Remarks called for - regarding.

Ref: 1. Assistant Director, Mines and geology, Kancheepuram Ref No.47/சுய3/2024, Dt.23.09.2024.
2. Forest Range Officer, Maduranthagam Range Ref.No.490/2024 Dt.09.10.2024.

With reference to the above Subject, it is informed that Thiru.R.Giridharan S/o.Rajendiran, Chennai -128 Rough Stone and Gravel quarry located at S.F.No.367/1, 367/2, 368/1G, 368/1H, 376/1, 376/2, 376/3, 376/4, 376/5 Total over an area of 2.77.0 Ha of Edamitchi village, Uthiramerur Taluk, Kancheepuram District.

The proposal site was inspected By Forest Range Officer, Maduranthagam. The Distance is 60 Mtr nearest Edamitchi Reserved Forest.

As per the report submitted by Forest Range Officer there is a lake located at the distance of about 130 meters from the place where the quarry has been chosen. The carriage way leading to the quarry is not clearly marked and in case of setting up the quarry vehicular route is to be confirmed before issuing the quarry license which is used for vehicular access to the government-owned Meikkal land/Kallanguthu/other classified land. Also the place of the quarry is only 60 meters distance from the Reserved Forests. All these factors should be considered while issuing quarry permission.

The distance of the proposed quarry site from the nearby sanctuaries are as follows: -

Sl. No	Name of Sanctuary	Distance in Km
1	Karikili Bird Sanctuary to Rough Stone and Gravel quarry	5.6 KM
2	Vendathangal Bird Sanctuary to Rough Stone and Gravel quarry	11.5 KM

Encl: KML Map.


District Forest Officer,
Chengalpattu Division,
Kancheepuram.

Copy to SFAC Committee for favour of kind information.

File No: 10372/2023

15.11.2024

FROM,
Thiru.R.Giridharan,
No 11/113, 1st Main road,
S/O P.Rajendran
Gerugambakkam
Pin Code– 600 128.

To,
The Chairman (SEAC)
State level Expert Assessment Committee
No.1, Jeenis Road, 3rd Floor,
Panagal Building,
Saidapet, Chennai – 600 015.

Sir,

Sub: Proposed Rough stone & Gravel quarry lease over an extent of 2.77.0Ha in S.F. Nos:367/1,367/2,368/1G,368/1H,368AI,376/1.376/2.376/3,376/4, & 376/5 of Edamachi Village, Uthiramerur Taluk, Kancheepuram District, Tamil Nadu by Thru.R.Giridharan - For Environmental Clearance – Submission of Additional Details - Reg.

- Ref: 1. Online Proposal No. (SIA/TN/MIN/441822/2023, Dt.25.08.2023)
2. File No: SEIAA-TN/F.No.10670/2024
3. SEAC meeting No.426, agenda No.20 dated 10.05.2024.
4. SEIAA 683rd meeting
5. SEAC meeting No.487th
6. SEIAA 683rd meeting**

My file was considered in the 426th SEAC meeting wherein the committee asked for certain additional details. SEIAA in their 683rd meeting reiterated the same.

Subsequently I had submitted the desired additional details including the Hydrological study report prepared by Department of Geology, University of Madras, Chennai – 600 025. Then my file was considered in the 487th **SEAC meeting wherein the committee has furnished its recommendations for granting Environmental clearance.**

Then my proposal was considered in the 748th SEIAA meeting wherein the authority called for certain additional details.

My point wise reply for the additional details sought by authority is as follows:

SLNO	ADS BY AUTHORITY	ADS REPLY
1	The PP shall obtain NOC from Director of Agriculture , stating that the mining activity in the proposed site does not impact the agricultural productivity in the adjoining farms.	<ul style="list-style-type: none"> • NOC from Agricultural department is obtained and given as Enclosure - 1.

2	<p>The PP shall furnish a letter from Wild Life Warden stating the details of migratory birds, water bodies and the impacts of the proposed mining activity on the same.</p>	<p>Letter from DFO stating the distance of the proposed site from the quarry is given vide Enclosure – 2. From the drawing it could be seen that the Karikili bird sanctuary is 10.6 km & vedanthangal sanctuary is 16.5km from the lease area.</p> <p>The lease area does not form part of the migratory corridor of the birds. By carrying out systematic and scientific mining and ensuring adoption of various environmental control measures given in the EMP and also given below, no impact on the faraway sanctuary or its migratory bird is expected.</p>
3	<p>The PP shall furnish the impacts on Agriculture, water table , Migratory birds, aquatic life, birds and mangrove forest due to quarrying activity in the proposed site.</p>	<ul style="list-style-type: none"> • Due to proximity of rocky RF with shrubs and bushes on the east & north of the lease area , the soil in the bottom of the hills near the lease area and its surrounding area is also of gravelly rocky type and not fit for agricultural activities. As such in the lease and its surrounding area south of Edamachi Eri no major agricultural activities are observed. Patches of agricultural activities are practiced based on water availability at far away from the lease area .Due to poor quality of the soil, inconsistent rainfall, water scarcity, high agricultural labor cost, manpower shortage and less yield are reason for very little agricultural activity in this region. There is no waste generation, disposal or stacking involved in this project. As such the impact on agricultural activities due to this project is expected to be insignificant. NOC from Agricultural department in this regard is obtained and given as Encl 1. • Detailed Hydrological investigation of the lease area and its surrounding area is carried out through Department of Geology, University of Madras, Chennai – 600 025. <p>Copy of the study report already submitted to SEIAA.</p> <p>The study concludes:</p> <ul style="list-style-type: none"> • No streams crosses the mining area, whereas Eri is situated 110m in the Northern side, but the slope direction is towards opposite to lease area, so there is no ground water problem will occur in the lease area and also no ground water seepage from lake is expected being a hard and massive formation. • From the geophysical studies, first layer of the study area considered the top soil and most of study having less than 1m

thickness. The second layer of the area considered the weathered formation having maximum thickness of 5m in most of the few locations. Bottom layer of the study area considered the compact formation which start below the 6 m in the most of the location.

- In conclusion, the geophysical studies in and around the proposed quarry site show that massive charnockite formation is found after 6 m Gravel and Seepage Water is anticipated in the fissures and fractures developed within the rocks at greater depth surround 60 – 90 m. The water level in the existing bore wells near to the proposed quarry is around is 53.6m which may rise up to 50 m (during post monsoon). Since the mining operation is above this level no adverse impact on ground water regime expected.
- As already mentioned, the lease area does not fall in the path of migratory corridor. Since the waterbodies nearby the lease area remains dry for most of the period, no aquatic life is observed. There are no mangrove forest in the study area. The nearby forest is of rocky type with shrubs and bushes only. (Phtograph below)



- No adverse impact on the surrounding environment is envisaged from this project since the number of equipment's to be used to achieve this production is less .

Besides, during mining , by ensuring adoption of various mitigative measures given in the EMP report like wet drilling, water sprinkling

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		<p>using mobile water sprinkler on the haul road, creation of thick green belt all around the lease area, provision of tyre washing facility, proper maintenance of transport road, covering of loaded vehicle with taurpaulin, using certified vehicles with low carbon emissions no adverse impact on the surrounding environ will be ensured.</p> <p>It is also proposed to carry out the following mitigative measures during mining:</p> <ul style="list-style-type: none">❖ Creating an earther bund of 10 ft height all around the lease area.❖ Construction of garland drain of 1.2m x xxm x 1.0m deep to collect monsoon water from the outer lease periphery and divert it to settling pond of 10m x 5m x 2m deep to be located in the NW corner of the lease area. Clear over flow settled rainwater harvested in the settling pond will be let into the eri and it will be ensured that the catchment area water if any is also let out for downstream users.❖ Direct rainfall into the pit will be collected in the mine pit bottom sump, used for plantation , water sprinkling and surplus water will be let out for down stream users after passing through settling tank.❖ In the wider safety zone in the East, SE & W, it is also proposed to carry out the following activities:<ul style="list-style-type: none">❖ Three tier plantations with local varieties of trees❖ Proper fencing with green netting all around❖ Installation of piezometer and regular Hydrogeological observation.❖ Assisting forest department for development of trees in the forest
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Under the above circumstances, I request you to issue EC for my project.

Thanking you
Yours Truly

(R.Giridharan)

GOOGLE MAP FOR GRAWAL QUARY LOCATED AREA OF THIRU.R.GIRDHARAN S/O.RAJENDIRAN, CHENNAI IN EDAMICHI VILLAGE, UTHIRAMERUR TALUK, MADURANTHAGAM RANGE



1	N12.697377 E79.861017	6	N12.696242 E79.859748
7	N12.697223 E79.861658	7	N12.696551 E79.859952
3	N12.696504 E79.861088	8	N12.696868 E79.860002
4	N12.696082 E79.860778	9	N12.697054 E79.860519
5	N12.696027 E79.860377	10	N12.697175 E79.860753

— NOC Proposed Area

(Signature)
வனச்சரக அலுவலர்
மதுராந்தகம் வனச்சரகம்
அச்சிறுப்பாக்கம்-603301

GOOGLE MAP FOR DISTANCE FROM KARIKILI BIRD SANCTUARY AND VEDANTHANGAL BIRD SANCTUARY TO GRAWAL QUARY LOCATED AREA OF THIRUR.GIRDHARAN S/O.RAJENDIRAN, CHENNAI IN EDAMICHI VILLAGE, UTHIRAMERUR TALUK, MADURANTHAGAM RANGE



	Starting Point	Ending Point
Distance from Karikili Bird Sanctuary to NOC proposed area	N12.5937552 E79.8423264	N12.696231 E79.860191
Distance from Vedanthangal Bird Sanctuary to NOC proposed area	N12.5424784 E79.8580617	N12.696106 E79.860519
Distance from Edamachi RF to NOC proposed area	N12.696179 E79.861524	N12.696417 E79.861007

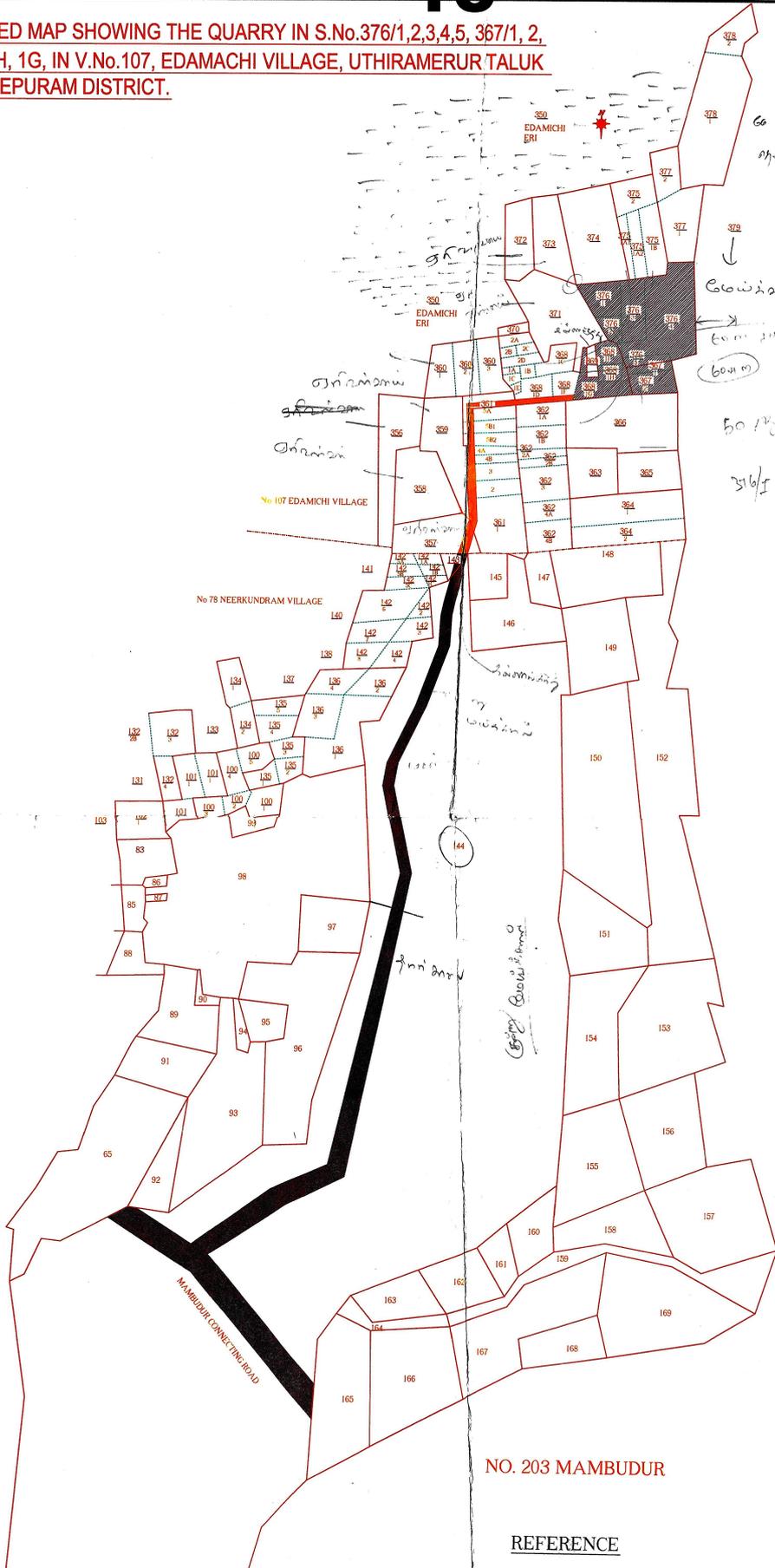
- Distance from Karikili Bird Sanctuary to NOC proposed area (10.6 Km.)
- Distance from Vedanthangal Bird Sanctuary to NOC proposed area (16.5 Km.)
- Distance from Pazavur RF to NOC proposed area (0.60 Km.)


வனச்சரக அலுவலர்
மதுராந்தகம் வனச்சரகம்
அச்சிறுப்பாக்கம்-603301




வனச்சரக அலுவலர்
மதுராந்தகம் வனச்சரகம்
அச்சிறுப்பாக்கம்-603301

COMBINED MAP SHOWING THE QUARRY IN S.No.376/1,2,3,4,5, 367/1, 2, 368/1/1, 1H, 1G, IN V.No.107, EDAMACHI VILLAGE, UTHIRAMERUR TALUK KANCHEEPURAM DISTRICT.



EDAMACHI RESERVE FOREST

NO. 203 MAMBUDUR

REFERENCE

-  PROPOSED QUARRY SITE
-  APPROACH ROAD IN EDAMACHI VILLAGE
-  APPROACH ROAD IN NERKUNDRAM VILLAGE

P. Govindarajan
TANJAVUR
UTHIRAMERUR

[Handwritten signature]

Category of the Industry :

RED



CONSENT ORDER NO. 2505264865301 DATED: 26/04/2025.

PROCEEDINGS NO.F.3705SPR/RS/DEE/TNPCB/SPR/A/2025 DATED: 26/04/2025

SUB: Tamil Nadu Pollution Control Board –CONSENT TO OPERATE –DIRECT –M/s. R GIRIDHARAN ROUGH STONE AND GRAVEL QUARRY , S.F.No. 367/1, 367/2, 368/1G, 368/1H, 368/1I, 376/1, 376/2, 376/3, 376/4 & 376/5 , EDAMACHI village Uthiramerur Taluk and Kancheepuram District - Consent for operation of the plant and discharge of emissions under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) –Issued- Reg. (Industry User ID- R25SPR64865019)

Ref: 1) Mining Plan approval issued by the Assistant Director, Dept of Geology and Mining, Kancheepuram District vide Rc. No. 47/Q3/2020 dated 20.11.2020.

2) Previous Environmental Clearance issued by SEIAA – TN vide Letter No. SEIAA-TN/F. No. 8101/ 1(a)/ EC No. 4730/ 2021, dt. 20.09.2021

3) Orders of the Hon’ble National Green Tribunal (SZ), dated 20.07.2023 in Appeal No. 15/2022.

4) Revised Mining Plan approval issued by Deputy Director, Dept of Geology and Mining, Kancheepuram District vide RoC. No. 47/Q3/2020, dt. 22.04.2024

5) Environmental Clearance issued by SEIAA – TN vide Letter File No. 10372, dated 11.01.2025 (Online Proposal No: SIA/TN/MIN/441822/2023, Dt. 25.08.2023, EC Identification No. EC23C0108TN5413025N)

6) Quarrying Lease Agreement executed with Deputy Director, Dept of Geology and Mining, Kancheepuram District, dated 31.01.2025, valid upto 30.01.2030.

7) Unit’s Application for CTO (Direct) through OCMMS vide Application No. 64865301, dated 17.02.2025.

8) IR No : F.3705SPR/RS/AEE/SPR/2025 dated 25.04.2025

9) Minutes of the 337th DLCCC Meeting held on 25.04.2025 (Item No. 337 – 03).

CONSENT TO OPERATE is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) (hereinafter referred to as “The Act”) and the rules and orders made there under to

The Proprietor

M/s . R GIRIDHARAN ROUGH STONE AND GRAVEL QUARRY

S.F No. 367/1, 367/2, 368/1G, 368/1H, 368/1I, 376/1, 376/2, 376/3, 376/4 & 376/5

EDAMACHI Village

Uthiramerur Taluk

Kancheepuram District.

Authorizing the occupier to operate the industrial plant in the Air Pollution Control Area as notified by the Government and to make discharge of emission from the stacks/chimneys.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending **March 31, 2029**

**District Environmental Engineer,
Tamil Nadu Pollution Control Board,
SRIPERUMBUDUR**

To
The Proprietor,
M/s.R GIRIDHARAN ROUGH STONE AND GRAVEL QUARRY,
SF. Nos. 367/1, 367/2, 368/1G, 368/1H, 368/1I, 376/1, 376/2, 376/3, 376/4 & 376/5 Edamachi Village, Uthiramerur Taluk,
Kancheepuram District
Pin: 603107

Copy to:

- 1.The Commissioner, UTHIRAMERUR-Panchayat Union, Uthiramerur Taluk, Kancheepuram District .
2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
3. The District Environmental Engineer, Tamil Nadu Pollution Control Board, SRIPERUMBUDUR for favour of kind information.
4. File

SPECIAL CONDITIONS

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Quarrying of Rough Stone in an extent of 2.77.0 Hectare at SF. Nos. 367/1, 367/2, 368/1G, 368/1H, 368/1I, 376/1, 376/2, 376/3, 376/4 & 376/5 Edamachi Village, Uthiramerur Taluk, Kancheepuram District in Lat 12°41'45.03"N to 12°41'51.39"N: Long: 79°51'35.91"E to 79°51'44.47"E with total annual peak production not exceeding 7591 M3 and depth of quarrying is 24 m BGL	35837	Cubic Meter/Five Years
2.	Quarrying of gravel in an extent of 2.77.0 Hectare at SF. Nos. 367/1, 367/2, 368/1G, 368/1H, 368/1I, 376/1, 376/2, 376/3, 376/4 & 376/5 Edamachi Village, Uthiramerur Taluk, Kancheepuram District in Lat 12°41'45.03"N to 12°41'51.39"N: Long: 79°51'35.91"E to 79°51'44.47"E with total annual peak production not exceeding 1632 M3 and depth of quarrying is 24 m BGL	3264	Cubic Meter/Five Years

2. This consent to operate is valid for operating the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent/Amendment has to be obtained.

I	Point source emission with stack :			
Stack No.	Point Emission Source	Air pollution Control measures	Stack height from Ground Level in m	Gaseous Discharge in Nm ³ /hr
II				
Fugitive/Noise emission :				
Sl. No.	Fugitive or Noise Emission sources	Type of emission	Control measures	
1.	Vehicle Movement	Fugitive	Water sprinkler system	
2.	Drilling	Fugitive	Water sprinkler system	
3.	Loading, Unloading and Handling	Fugitive	Water sprinkler system	
4.	Blasting	Fugitive	Controlled Blasting and Water Sprinkling	

- 3(a). The emission shall not contain constituents in excess of the tolerance limits as laid down hereunder :

Sl.	Parameter	Unit	Tolerance limits	Stacks
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Annexure enclosed if applicable. :-

3.(b) The Ambient Air in the industrial plant area shall not contain constituents in excess of the tolerance limits prescribed below.

Sl. No.	Pollutant	Time Weighted Average	Unit	Tolerance Limits	
				Industrial, Residential, Rural and other area	Ecologically Sensitive Area (notified by Central Govt.)
1.	Sulphur Dioxide (SO ₂)	Annual 24 hours	microgram/m ³ microgram/m ³	50 80	20 80
2.	Nitrogen Dioxide (NO ₂)	Annual 24 hours	microgram/m ³ microgram/m ³	40 80	30 80
3.	Particulate Matter (Size Less than 10 micro M) or PM ₁₀	Annual 24 hours	microgram/m ³ microgram/m ³	60 100	60 100
4.	Particulate Matter (Size Less than 2.5 micro M) or PM _{2.5}	Annual 24 hours	microgram/m ³ microgram/m ³	40 60	40 60
5.	Ozone (O ₃)	8 Hours 1 Hour	microgram/m ³ microgram/m ³	100 180	100 180
Sl. No.	Pollutant	Time Weighted Average	Unit	Tolerance Limits	
				Industrial, Residential, Rural and other area	Ecologically Sensitive Area (notified by Central Govt.)
6.	Lead (Pb)	Annual 24 hours	microgram/m ³ microgram/m ³	0.5 1.0	0.5 1.0
7.	Carbon Monoxide (CO)	8 Hours 1 Hour	miligram/m ³ miligram/m ³	02 04	02 04
8.	Ammonia (NH ₃)	Annual 24 hours	microgram/m ³ microgram/m ³	100 400	100 400
9.	Benzene (C ₆ H ₆)	Annual	microgram/m ³	5	5
10.	Benzo(O) Pyrene (BaP) -particulate phase only	Annual	nanogram/m ³	01	01
11.	Arsenic (As)	Annual	nanogram/m ³	06	06
12.	Nickel (Ni)	Annual	nanogram/m ³	20	20

3(c) The Ambient Noise Level in the industrial plant area shall not exceed the limits prescribed below:

Limits in L.eq.-dB(A)	Day Time	Night Time
Residential Area	55	45

4. All units of the Air pollution control measures shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl. No.3 above.
5. The occupier shall not change or alter quality or quantity or the rate of emission or replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in change in quality and/or quantity of emissions without the previous written permission of the Board.
6. The occupier shall maintain log book regarding the stack monitoring system or operation of the plant or any other particulars for each of the unit operations of air pollution control systems to reflect the working condition which shall be furnished for verification of the Board officials during inspection.

7. The occupier shall at his own cost get the samples of emission/air/noise levels collected and analyzed by the TNPC Board Laboratory once in every 6 months/once in a year/periodically for the parameters as prescribed.
8. Any upset condition in any of the plants of the factory which is likely to result in increased emissions and result in violation of the standards mentioned in Sl.No.3 shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
9. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.

Special Additional Conditions:

The unit shall obtain No Objection Certificate (NOC) from the Tamil Nadu Bio Diversity Board /National Bio Diversity Authority if the unit is using any Biological resources or knowledge associated thereto as per the provisions of Biological Diversity Act 2002.

The industries shall take all efforts to use and popularize “Mission LiFE” logo and mascot which is available in TNPCB & MoEFCC website. They shall also request their employees to adopt “Mission LiFE” action points and document the same and furnish half yearly report to Board.

Additional Conditions:

1. The unit shall carry out quarrying Rough Stone - 35,837 Cu.M / five years and for Gravel - 3,264 Cu.M / Five years upto the depth of 24 m BGL and the annual peak production should not exceed 7,591 Cu.M of Rough stone and 1632 Cu.M of Gravel as per the Approved Mining Plan and Environmental Clearance issued to the quarry.
2. The unit shall comply with the conditions stipulated in the Environmental Clearance issued to the unit by the State Environment Impact Assessment Authority - TN vide File No. 10372, (EC Identification Number: EC23C0108TN5413025N), dated 11.01.2025
3. The unit shall carry out the quarrying Operations as per the conditions stipulated in the Revised Mining Plan approved by the Deputy Director, Geology and Mining Department, Kancheepuram District vide RoC No. 47/Q3/2019 dated 22.04.2024.
4. The unit shall comply with the conditions stipulated in the quarrying lease agreement with Deputy Director, Department of Geology and Mining, Kancheepuram District on 31.01.2025 with validity upto 30.01.2030.
5. The unit shall comply with the specific condition mentioned in the quarrying lease agreement, dated 31.01.2025 executed with Geology and Mining department. which mandates the development of an approach road at the unit's responsibility and shall commence the quarrying operations only after complying with same as committed in its Undertaking dated 23.04.2025.
6. The unit shall carry out Water Sprinkling as Air Pollution Control Measures to control the high levels of Particulate Matter during mining operations and during loading, unloading and all transfer points.
7. The unit shall adhere to the Ambient Air Quality/ Emission / Ambient Noise Level standards prescribed by the Board.
8. The unit shall register promptly through online in the Shram Suidha Portal which is the official portal of Ministry of Labour & Employment, Govt of India to obtain Labour Identification Number (LIN) before obtaining permit for commencing the quarrying operations, as committed.
9. The unit shall install the 'S3 (or) G2' type of fencing with reflectors all around the boundary of the proposed working quarry with gates for entry/exit before the commencement of the operation as recommended in the DGMS Circular, 11/1959 and shall furnish the photographs before obtaining permit for commencing the quarrying operations, as committed
10. The unit shall mark the DGPS reference pillars painted with blue & white colour indicating the safety barrier of 7.5 m to be left under the Rule 13 (1) of MCDR, 1988 within the lease boundary and protective bunds before obtaining permit for commencing the quarrying operations, as committed.
11. Concealing the factual data or failure to comply with any of the conditions mentioned in the consent order may result in withdrawal of this Consent and attract legal actions under the provisions of Environment (Protection) Act, 1986
12. The unit shall continue to develop more green belt with trees having thick canopy cover in the unit's premises.
13. The unit shall not use 'use and throwaway plastics' such as plastic sheets used for food wrapping, spreading on dining table, etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective of thickness, within the industry premises. Instead unit shall encourage use of eco-friendly alternative such as banana leaf, arecanut palm plate, stainless steel, glass, porcelain plates/ cups, cloth bag, jute bag, etc.,
14. In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per law.
15. This Consent Order does not absolve the unit from obtaining necessary Permission / Clearance from other Authority or under other Statutes as applicable.
16. Concealing the factual data or failure to comply with any of the conditions mentioned in the consent order may result in withdrawal of this Consent and attract legal actions under the provisions of Environment (Protection) Act, 1986

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
SRIPERUMBUDUR

GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in production quantity and emission.
2. This Consent is given by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished, in the application will also be ground for review/variation/revocation of the Consent Order under Section 21 of the Act.
3. The conditions imposed shall continue in force until revoked under Section 21 of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Air (Prevention and Control of Pollution) Act, 1981 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Air Pollution Control measures sufficient to ensure continuous operation of all pollution control equipments to ensure compliance.
7. The occupier shall provide all facilities to the Board officials for collection of samples in and around the factory at any time.
8. The applicant shall display the flow diagram of the sources of emission and pollution control systems provided at the site.
9. The liquid effluent arising out of the operation of the air pollution control equipment shall also be treated in a manner and to the satisfaction of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 as amended.
10. The air pollution control equipments, location of inspection chambers and sampling port holes shall be made easily accessible at all time.
11. In case of any episodal discharge of emission, the industry shall take immediate action to bring down the emission within the limits prescribed by the Board.
12. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
13. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poromboke lands.
14. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.
15. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
16. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
17. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Air (Prevention and Control of Pollution) Act, 1981, as amended in Form-I alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
18. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.

19. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

**District Environmental Engineer,
Tamil Nadu Pollution Control Board,
SRIPERUMBUDUR**

Category of the Industry :

RED



CONSENT ORDER NO. 2505164865301 DATED: 26/04/2025.

PROCEEDINGS NO.F.3705SPR/RS/DEE/TNPCB/SPR/W/2025 DATED: 26/04/2025

SUB: Tamil Nadu Pollution Control Board –CONSENT TO OPERATE – DIRECT -M/s. R GIRIDHARAN ROUGH STONE AND GRAVEL QUARRY , S.F.No. 367/1, 367/2, 368/1G, 368/1H, 368/1I, 376/1, 376/2, 376/3, 376/4 & 376/5 , EDAMACHI village Uthiramerur Taluk and Kancheepuram District - Consent for the operation of the plant and discharge of sewage and/or trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 6 of 1974) – Issued- Reg. (Industry User ID- R25SPR64865019)

Ref: 1) Mining Plan approval issued by the Assistant Director, Dept of Geology and Mining, Kancheepuram District vide Rc. No. 47/Q3/2020 dated 20.11.2020.

2) Previous Environmental Clearance issued by SEIAA – TN vide Letter No. SEIAA-TN/F. No. 8101/ 1(a)/ EC No. 4730/ 2021, dt. 20.09.2021

3) Orders of the Hon’ble National Green Tribunal (SZ), dated 20.07.2023 in Appeal No. 15/2022.

4) Revised Mining Plan approval issued by Deputy Director, Dept of Geology and Mining, Kancheepuram District vide RoC. No. 47/Q3/2020, dt. 22.04.2024

5) Environmental Clearance issued by SEIAA – TN vide Letter File No. 10372, dated 11.01.2025 (Online Proposal No: SIA/TN/MIN/441822/2023, Dt. 25.08.2023, EC Identification No. EC23C0108TN5413025N)

6) Quarrying Lease Agreement executed with Deputy Director, Dept of Geology and Mining, Kancheepuram District, dated 31.01.2025, valid upto 30.01.2030.

7) Unit’s Application for CTO (Direct) through OCMMS vide Application No. 64865301, dated 17.02.2025.

8) IR No : F.3705SPR/RS/AEE/SPR/2025 dated 25.04.2025

9) Minutes of the 337th DLCCC Meeting held on 25.04.2025 (Item No. 337 – 03).

CONSENT TO OPERATE is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act, 6 of 1974) (hereinafter referred to as “The Act”) and the rules and orders made there under to

The Proprietor

M/s . R GIRIDHARAN ROUGH STONE AND GRAVEL QUARRY

S.F No. 367/1, 367/2, 368/1G, 368/1H, 368/1I, 376/1, 376/2, 376/3, 376/4 & 376/5

EDAMACHI Village

Uthiramerur Taluk

Kancheepuram District.

Authorising the occupier to make discharge of sewage and /or trade effluent.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending **March 31, 2029**

**District Environmental Engineer,
Tamil Nadu Pollution Control Board,
SRIPERUMBUDUR**

To
The Proprietor,
M/s.R GIRIDHARAN ROUGH STONE AND GRAVEL QUARRY,
SF. Nos. 367/1, 367/2, 368/1G, 368/1H, 368/1I, 376/1, 376/2, 376/3, 376/4 & 376/5 Edamachi Village, Uthiramerur Taluk,
Kancheepuram District
Pin: 603107

Copy to:

- 1.The Commissioner, UTHIRAMERUR-Panchayat Union, Uthiramerur Taluk, Kancheepuram District .
2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
3. The District Environmental Engineer, Tamil Nadu Pollution Control Board, SRIPERUMBUDUR for favour of kind information.
4. File

SPECIAL CONDITIONS

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Quarrying of Rough Stone in an extent of 2.77.0 Hectare at SF. Nos. 367/1, 367/2, 368/1G, 368/1H, 368/1I, 376/1, 376/2, 376/3, 376/4 & 376/5 Edamachi Village, Uthiramerur Taluk, Kancheepuram District in Lat 12°41'45.03"N to 12°41'51.39"N: Long: 79°51'35.91"E to 79°51'44.47"E with total annual peak production not exceeding 7591 M3 and depth of quarrying is 24 m BGL	35837	Cubic Meter/Five Years
2.	Quarrying of gravel in an extent of 2.77.0 Hectare at SF. Nos. 367/1, 367/2, 368/1G, 368/1H, 368/1I, 376/1, 376/2, 376/3, 376/4 & 376/5 Edamachi Village, Uthiramerur Taluk, Kancheepuram District in Lat 12°41'45.03"N to 12°41'51.39"N: Long: 79°51'35.91"E to 79°51'44.47"E with total annual peak production not exceeding 1632 M3 and depth of quarrying is 24 m BGL	3264	Cubic Meter/Five Years

2. This consent to operate is valid for operating the facility with the below mentioned permitted outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
Effluent Type : Sewage			
1.	Sewage	0.8	On Industrys own land
Effluent Type : Trade Effluent - NIL			

3. The effluent discharge shall not contain constituents in excess of the tolerance Limits as laid down hereunder.

Sl. No.	Parameters	Unit	TOLERANCE LIMITS - OUTLETS -Nos			
			Sewage		Trade Effluent	
			1			
1.	pH		5.5 to 9			
2.	Temperature	oC	-			
3.	Particle size of Suspended solids	-	-			
4.	Total Suspended Solids	mg/l	30			
5.	Total Dissolved solids (inorganic)	mg/l	-			
6.	Oil & Grease	mg/l	-			
7.	Biochemical Oxygen Demand (3 days at 27oC)	mg/l	20			
8.	Chemical Oxygen Demand	mg/l	-			
9.	Chloride (as Cl)	mg/l	-			
10.	Sulphates (as SO4)	mg/l	-			
11.	Total Residual Chlorine	mg/l	-			
12.	Ammonical Nitrogen (as N)	mg/l	-			
13.	Total Kjeldahl Nitrogen (as N)	mg/l	-			
14.	Free Ammonia (as NH3)	mg/l	-			
15.	Arsenic (as As)	mg/l	-			
16.	Mercury (as Hg)	mg/l	-			
17.	Lead (as Pb)	mg/l	-			
18.	Cadmium(as Cd)	mg/l	-			
19.	Hexavalent Chromium (as Cr+6)	mg/l	-			
20.	Total Chromium (as Cr)	mg/l	-			
21.	Copper (as Cu)	mg/l	-			
22.	Zinc (as Zn)	mg/l	-			
23.	Selenium (as Se)	mg/l	-			
24.	Nickel (as Ni)	mg/l	-			
25.	Boron (as B)	mg/l	-			
26.	Percent Sodium	%	-			
27.	Residual Sodium Carbonate	mg/l	-			
28.	Cyanide (as CN)	mg/l	-			
29.	Fluoride (as F)	mg/l	-			
30.	Dissolved Phosphates(as P)	mg/l	-			
31.	Sulphide (as S)	mg/l	-			
32.	Pesticides	mg/l	-			
33.	Phenolic Compounds (as C6H5OH)	mg/l	-			
34.	Radioactive materials a) Alpha emitters	micro curie/ml	-			
35.	Radioactive materials b). Beta emitters	micro curie/ml	-			
36.	Fecal Coliform	MPN/100ml	-			

4. All units of the sewage and Trade effluent treatment plants shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl No.3 above or to achieve the zero liquid discharge of effluent as applicable.

5. The occupier shall maintain the Electro Magnetic Flow Meters/water Meters installed at the inlet of the water supply connection for each of the purposes mentioned below for assessing the quantity of water used and ensuring that such meters are easily accessible for inspection and maintenance and for other purposes of the Act.
 - a. Industrial Cooling, Spraying in mine pits or boiler feed.
 - b. Domestic purpose.
 - c. Process.
6. The occupier shall maintain the Electro Magnetic Flow Meters with computer recording arrangement for measuring the quantity of effluent generated and treated for the monitoring purposes of the Act.
7. Log book for each of the unit operations of ETP have to be maintained to reflect the working condition of ETP along with the readings of the Electro Magnetic Flow Meters installed to assess effluent quantity and the same shall be furnished for verification of the Board officials during inspection.
8. The occupier shall at his own cost get the samples of effluent/surface water/ground water collected in and around the unit by Board officials and analyzed by the TNPC Board Laboratory periodically.
9. Any upset condition in any of the plants of the factory which is, likely to result in increased effluent discharge and result in violation of the standards mentioned in Sl. No.3 above shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
10. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.
11. The occupier shall develop adequate width of green belt at the rate of 400 numbers of trees per Hectare.
12. The occupier shall provide and maintain rain water harvesting facilities.
13. The occupier shall ensure that there shall not be any discharge of effluent either treated or untreated into storm water drain at any point of time.
14. In the case of zero liquid discharge of effluent units, the occupier shall adhere the following conditions as laid under.
 - i). The occupier shall ensure zero liquid discharge of effluent, thereby no discharge of untreated / treated effluent on land or into any water bodies either inside or outside the premises at any point of time.
 - ii) The occupier shall operate and maintain the Zero liquid discharge treatment components comprising of Primary, Secondary and tertiary treatment systems at all times and ensure that the RO permeate/Evaporator condensate shall be recycled in the process and the final RO reject shall be disposed off with the reject management system ensuring zero liquid discharge of effluents in the premises.
 - iii) The occupier shall operate and maintain the reject management system effectively and recover the salt from the system which shall be reused in the process if reusable.
 - iv) In case of failure to achieve zero discharge of effluents for any reason, the occupier shall stop its production and operations forthwith and shall be reported to the Member Secretary/Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
 - v) The occupier shall restart the production only after ascertaining that the Zero discharge treatment system can perform effectively for achieving zero discharge of effluents.

Special Additional Conditions:

The unit shall obtain No Objection Certificate (NOC) from the Tamil Nadu Bio Diversity Board /National Bio Diversity Authority if the unit is using any Biological resources or knowledge associated thereto as per the provisions of Biological Diversity Act 2002.

The industries shall take all efforts to use and popularize “Mission LiFE” logo and mascot which is available in TNPCB & MoEFCC website. They shall also request their employees to adopt “Mission LiFE” action points and document the same and furnish half yearly report to Board.

Additional Conditions:

1. The unit shall carry out quarrying Rough Stone - 35,837 Cu.M / five years and for Gravel - 3,264 Cu.M / Five years upto the depth of 24 m BGL and the annual peak production should not exceed 7,591 Cu.M of Rough stone and 1632 Cu.M of Gravel as per the Approved Mining Plan and Environmental Clearance issued to the quarry.
2. The unit shall comply with the conditions stipulated in the Environmental Clearance issued to the unit by the State Environment Impact Assessment Authority - TN vide File No. 10372, (EC Identification Number: EC23C0108TN5413025N), dated 11.01.2025
3. The unit shall carry out the quarrying Operations as per the conditions stipulated in the Revised Mining Plan approved by the Deputy Director, Geology and Mining Department, Kancheepuram District vide RoC No. 47/Q3/2019 dated 22.04.2024.
4. The unit shall comply with the conditions stipulated in the quarrying lease agreement with Deputy Director, Department of Geology and Mining, Kancheepuram District on 31.01.2025 with validity upto 30.01.2030.
5. The unit shall comply with the specific condition mentioned in the quarrying lease agreement, dated 31.01.2025 executed with Geology and Mining department, which mandates the development of an approach road at the unit's responsibility and shall commence the quarrying operations only after complying with same as committed in its Undertaking dated 23.04.2025.
6. The unit shall treat Sewage in the Septic tank and dispose the same through Soak pit arrangement as reported
7. The unit shall not generate trade effluent at any stage of the quarrying operations.
8. The unit shall carry out quarrying activity without affecting the nearby public and agricultural lands, if any at any circumstances.
9. The unit shall obtain all necessary statutory clearances before start of mining operation.
10. The unit shall limit the quarrying operations within the timings permitted by the Department of Geology and mining. The explosives shall not be done during night hours.
11. The unit shall register promptly through online in the Shram Suvidha Portal which is the official portal of Ministry of Labour & Employment, Govt of India to obtain Labour Identification Number (LIN) before obtaining permit for commencing the quarrying operations, as committed.
12. The unit shall install the 'S3 (or) G2' type of fencing with reflectors all around the boundary of the proposed working quarry with gates for entry/exit before the commencement of the operation as recommended in the DGMS Circular, 11/1959 and shall furnish the photographs before obtaining permit for commencing the quarrying operations, as committed
13. The unit shall mark the DGPS reference pillars painted with blue & white colour indicating the safety barrier of 7.5 m to be left under the Rule 13 (1) of MCDR, 1988 within the lease boundary and protective bunds before obtaining permit for commencing the quarrying operations, as committed.
14. In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per law.
15. This Consent Order does not absolve the unit from obtaining necessary Permission / Clearance from other Authority or under other Statutes as applicable.
16. Concealing the factual data or failure to comply with any of the conditions mentioned in the consent order may result in withdrawal of this Consent and attract legal actions under the provisions of Environment (Protection) Act, 1986

**District Environmental Engineer,
Tamil Nadu Pollution Control Board,
SRIPERUMBUDUR**

GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in Production quantity and change in sewage/Trade effluent.
2. This Consent is issued by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished in the application will also be ground for review/variation/revocation of the Consent Order under Section 27 of the Act and to make such variation as deemed fit for the purpose of the Act.
3. The consent conditions imposed in this order shall continue in force until revoked under Section 27(2) of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Water (Prevention and Control of Pollution) Act, 1974 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Effluent Treatment Plant sufficient to ensure continuous operation of all pollution control equipments to maintain compliance.
7. The occupier shall provide all facilities to the Board officials for inspection and collection of samples in and around the factory at any time.
8. The occupier shall display the flow diagram of the sources of effluent generation and pollution control systems provided at the ETP site.
9. The solid waste such as sweepings, wastage, package, empty containers, residues, sludge including that from air pollution control equipments collected within the premises of the industrial plant shall be collected in an earmarked area and shall be disposed off properly.
10. The occupier shall collect, treat the solid wastes like food waste, green waste generated from the canteen and convert into organic compost.
11. The occupier shall segregate the Hazardous waste from other solid wastes and comply in accordance with Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008.
12. The occupier shall maintain good house-keeping within the factory premises.
13. All pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the trade effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
14. The occupier shall ensure that there shall not be any diversion or by-pass of trade effluent on land or into any water sources.
15. The occupier shall ensure that solar Evaporation pans shall be constructed in such a way that the bottom of the solar pan is at least 1 m above the Ground level (if applicable).
16. The occupier shall furnish the following returns in the prescribed formats to the concerned District office regularly.
 - a) Monthly water consumption returns of each of the purposes with water meter readings in Form-I on or before 5th of every month.
 - b) Yearly return on Hazardous wastes generated and accumulated for the period from 1st April to 31st March in Form-4 before the end of the subsequent 30th June of every year (if applicable).
 - c) Yearly Environmental Statement for the period from 1st April to 31st March in Form -V before the end of the subsequent 30th September of every year(if applicable).
17. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
18. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poromboke lands.
19. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.

20. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
21. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
22. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Water (Prevention and Control of Pollution) Act, 1974, as amended in Form-II alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
23. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.
24. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

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